

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/74(KB)2020  
IA(I.B.C)/978(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 10<sup>TH</sup> MAY 2024**

IN THE MATTER OF	<b>RADICO KHAITAN LTD. VS CONCEPT BIOSCIENCES INDIA PVT. LTD</b>
UNDER SECTION	<b>IBC UNDER SEC 9</b>

**Appearance (via video conferencing/physically)**

Mr. Ayan Dutta, Adv. ] For the applicant

Mr. Sumit Biswas, Adv.

Ms. Rajashree Bhowmick, Adv.

**ORDER**

**1. IA(I.B.C)/978(KB)2024:**

- a. Issue notice to the Respondents by way of speed post and by email and place tracking information on records, for making payments against the CIRP cost as well as IRP cost.
- b. RP shall come up with a Supplementary Affidavit disclosing payments made and payments due against the CIRP cost as well as IRP cost by the CoC Members including the Petitioner.
- c. It is also submitted that the Petitioner is himself is not cooperating for contributing against the CIRP costs as well as IRP costs.
- d. Therefore, we directed the CoC Members to send their representative providing sufficient information and reasons to represent the case on the next date of hearing.
- e. Hardcopy of this application be made available before the next date of hearing.
- f. List this matter **on 26.06.2024.**

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**